Government of Punjab Department of Housing and Urban Development (Housing -2 Branch) Notification

Dated: The 16 100 2018

No. 13/64/17-5hg2/1848 In pursuance to Clause No. 10.10.1 & 10.11.3 of Industrial and Business Development Policy 2017 notified by Government of Punjab vide No. CC/Addl Dir./Indl & Business Development/2017/1369 dated 17th October, 2017 amended as on 30.07.2018, the Governor of Punjab is pleased to notify that all the eligible units to whom eligibility certificates are issued by Competent Authority in accordance with Chapter 9 of Detailed Schemes and Operational Guidelines, 2018 notified on 07.08.2018, shall be 100% exempted from CLU/EDC charges under Punjab Regional Town Planning and Development Act, 1995, subject to fulfilling other norms namely sitting guidelines of Department of Housing and Urban Development, Government of Punjab.

This notification shall be applicable to only those Projects which are granted Eligibility Certificates under Industrial and Business Development Policy, 2017 and shall not be applicable on already approved projects.

Dated: 16-11-2018

Chandigarh

Vini Mahajan, IAS Additional Chief Secretary, Govt of Punjab

Department of Housing and Urban Development

Endst. No. 13/64/17-5hg2/1849

Dated: 16-11-2018

A copy is forwarded to the Controller, Printing and Stationary, Punjab, SAS Nagar with a request to publish this notification in the Punjab Govt. Gazette (Ordinary).

Special Secretary